

18-7-1990

OA 331/90

Presnet:

Shri T.C. Aggarwal, counsel for the applicant.

Shri P.H. Ramchandani, counsel for the respondents.

Heard the learned counsel of both parties.

The learned counsel for the respondents has brought to our notice that in the departmental file, one of us (Shri P.K. Kartha) has expressed certain views in regard to the subject matter of the present application. In view of this, the present OA may be listed before another Bench of which one of us (Shri P.K. Kartha, Vice-Chairman) is not a member.

The case may be listed for admission on
25-7-1990 in Court No. 3.

D.K.Chakravorty
(D.K.CHAKRAVORTY)
MEMBER (A)

Agarwal
(P.K. KARATHA)
VICE CHAIRMAN

25.7.1990.

O.A. 331/90

Present: Shri T.C. Aggarwal, Counsel for the applicant.
Shri P.H. Ramchandani, Sr. Counsel for the
respondents.

Heard the learned counsel for both the parties and gone through the documents. In view of the documents ~~not~~ ^{referred to} by the respondents in counter affidavit that the applicants in this case are similarly placed as those in OA 292/86 Shri BBL Mathur Vs. UOI, we direct that the arrears of pay and allowances from the date of step-up of their pay should be made good to the applicants in the same manner as it was done in the case of Shri BBL Mathur. The payment should be made good within a period of one month from the date of communication of this order. There will be no order as to costs.

Rasgotra
(I.K. Rasgotra) 25/7/90
Member (A)

Oberoi
(T.S. Oberoi)
Member (J)